DELHI LEGISLATIVE ASSEMBLY

BULLETIN-PART II

(General Information relating to Legislative and other matters)

23rd February, 1994.

No. 54

Allotment of Days for the transaction of business during the second Session

As at present arranged, sittings of the Legislative Assembly for the transaction of Government business have been fixed provisionally for,-

March 7,8,9, 15, 16, 17, 18, 21,,23, 24, 25, 28, 29, 30, 31

April 4, 6, 768

(2) A provisional calendar of sittings is being circulated separately.

No.55

Time of sittings of Legislative Assembly

Until the Speaker otherwise directs, Legislative Assembly will, on days when there are sittings, sit from 2.00 P.M. and continue until the business fixed for the day is concluded, except on the 7th March, when Session has been summoned at 11.00 A.M.

N. 56

Notices of Questions and Holding of Ballots

'Under rule 30 of the Rules of Procedure and Conduct of Business in the Legislative Assembly, not less than twelve clear days notice of question is to be given by the Members and not more than three Starred questions on a day can be asked vide rule 33(2) abid. It has been decided that the notices of questions for the Second Session will be received on the dates given below and ballot thereof will be held on the dates indicated against each :-

S.No. Date of sitting Last date of receipt of notices of questions

Date of holding ballots for notices of questions for determining priority for oral

1.

8.3.1994

25.2.1994 upto 15.00 hrs 16.00 hrs

25.2.1994

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T.	ACCOUNTS OF THE CONTRACT OF TH	ANTINIAN JANG PALTANCON (JANG SANGAN) ANTINIAN JANG SANGAN JANG SA	чество при
2.	9.3.1994	25.2.1994 15.00 hrs.	25.2.1994 16.00 hrs
3.	15.3. 1994	2.3.1994 15.00 hrs	2.3.1994 16.00 hrs
í	16.3.1994	3.3.94 15.00 hrs	3.3.94 16.00 hrs
5.	17.3.94	4.3.1994 15.00 hrs.	4.3.1994 16.00 hrs.
5.	18.3.1994	-do-	-do-
7.	21.3.1994	-do-	-do-
8.	22.3.1994	9.3.1994 15.00 hrs	9.3.1994 16.00 hrs
DW ,	23.3.1994	-do-	-do-
10.	28.3.1994	11.3.1994 15.00 hrs	11.3.1994 16.00 hrs
11.	25.3.1994	-do-	-do-
12.	28.3.1994	15.3.1994 15.00 hrs	15.3.1994 16.00 hrs
13.	29.3.1994	16.3.1994 15.00 hrs	16.3.1994 16.00 hrs
14.	30.3.1994	17.3.1994 15.00 hrs	17.3.1994 16.00 hrs
15.	31.3.1994	18.3.1994 15.00 hrs	18.3.1994 16.00 hrs
16.	4.4.1994	22.3.1994 15.00 hrs	22.3.1994 16.00 hrs
7.	6.4.1994	23.3.1994 15:00 hrs	23.3.1994 16.00 hrs
18.	7.4.1994	25.3.1994 15.00 hrs	25.3.1994 16.00 hrs
19.	8.4.1994	25.3.1994 15.00 hrs	25.3.1994 16.00 hrs
ert eins	Note: (1) Not	ices of questions	for the Second

Note: (1) Notices of questions for the Second Session will be received with immediate effect.

^{2.} A Member may give notices of only five questions in a day including starred questions and unstarred questions and Short Notice questions (Rule 33).

- 3. The clubbing of questions will only be done in case of more Members give notice of the question of the same substance for the same date. Any question received on the same subject for answers for the subsequent dates are liable to be disallowed. (Rule 28 VI).
- 4. Members are requested kindly to indicate clearly and legibly their priority on the questions. In case no priority is indicated, the priority will be decided according to the time of their receipt.
- officer of the Assembly Secretariat. Members are requested kindly to make it convenient to witness the balloting of notices of questions on the dates fixed for the purpose (Rule 30 (4).

No. 57

Allotment of days for answering questions during Second Session (Rule 34)

The following days for answering questions by Ministers in rotational order have been set out below during the Second Session:-

Group	Departments	Dates of answering question		
A	Administrative Reforms, General Administration, Language, Services, Development, Cooperative, Agriculture, Excise, Labour, Welfare of SC/STs, Law & Judicial and L.A. and Food & Supplies.	Monday March 21, 28 April 4		
В	Home, Vigilance, Environment Forest & Wild Life, Sales-tax, Gurudawara Elections & Administration of Gurudawara, Tourism, Elections.	Tuesday March 8, 15, 22 29 April -		
С	Transport, Public Relation Deptt., Education, Training & Technical Edu- cation, Finance, Jails, Social Welfare Employment.	Wednesday March 9, 16, 23 30 April 6,		
D	Urban Development, Irrigation & Fload, Industries, Medical & Public Health, Extension of Visas	Thursday March 17, 24, 31 April 7		
E	Land & Building, Rovenue, Planning	Friday March 18,25 April 8		
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Private Members' Business during the Second Session

The Following days have been allotted for the transaction of Private Members' Business during the Second Session:-

Friday, 18th March, 1994 - Resolutions

Friday, the 25th March, - Resolutions 1994

Friday, the 8th April, - Private Members'
1994
Bills, if any
and Resolutions.

No.59

Private Member's Resolutions

Members are informed that the Speaker has been pleased to allot the following days for the receipt of the Private Members' Resolutions and the dates for balloting of the same will be as mentioned against that date:-

Private Members' Resolutions.	which the Resolutions can be received.	of	Resolutions
Friday, 18th March, 1994	7-3-1994 upto 15.00 hrs		7-3-1994 16.00 hrs
25th March, 1994	11-3-1994 upto 15.00 hrs		11.3.1994 16.00 hrs
Sth April, 1994	29-3-1994 upto 15.00 hrs		29-3-1994 16.00 hrs

Day allotted for Date upto Date of balloting

The balloting of the Resolutions will be held in the Room of Secretary on the date and time fixed for balloting.

A Member who wishes to move a resolution shall give ten clear days' notice of his intention and shall together with the notice, submit the text of the Resolution which he wishes to move.

No. 60

ATTENDANCE REGISTER

Attention of all the Members is invited to rule 237 of the Rules of Procedure and Conduct of Business in the Legislative Assembly under which the Hon'ble Members have to mark their attendance in the register before the meeting of the House is adjourned for the day. The attendance register is kept daily

half-an-hour before the sitting, in left and right lobbies of the House. The Mcmbers are requested kindly to mark their attendance therein daily.

No. 61

Circulation of the copies of the Lt.Governor's Address to Members.

Copies of the Lt.Governor's Address will be distributed to members after it is laid on the Table of the House.

No. 62

Amendments to the Motion of Thanks on the Lt. Governor's Address.

Members wishing to give notices of Amendments to the Motion of Thanks on the Lt.Governor's Address, can send thier notices immediately after the conclusion of the Lt.Governor's Address. The notices received on Monday, the 7th March, 1994 upto 16.00 hrs and admitted by the Speaker will be circulated to the Members in the House on Tuesday, the 8th March, 1994 before the commencement of the sitting of the House.

After the Motion of Thanks has been moved and seconded by the proposer and seconder respectively, the members would be asked by the Speaker to indicate the serial numbers of their amendments in the List of Amendments which will be treated as moved.

For the convenience of members the samples of amendments and form of notices have been kept in the notice office.

No. 63

4.4

PROCEDURE OF NOTICES

Attention of Members is invited to Rule 238 of the Rules of Procedure and Conduct of Business in the Delhi Legislative Assembly which reads as follows:-

- "230(1) Every notice required by the rules shall be given in writing addressed to the Secretary and shall be left at the Table or in his office during working hours.
- (2) Unless otherwise provided in these rules, a notice received in the office at hours after other than those specified in the preceding sub-rule shall be treated as given on the next opening day.
- (3) While the House is sitting, copies of the notices except of cut motions, received under sub-rule (1) by 4.00 p.m. shall be circulated by the Secretary to Members by 10.00 a.m next day".

Every notice should be signed in ink by the Members giving the notice, indicating the Division Number and the name of Member in Capital Letters and should be deposited in the Assembly Notice Office

All notices delivered in the Assembly Notice Office are date stamped and the time of receipt is also indicated thereon.

The Assembly Notice Office is responsible for transmission of their notices to Branches/Officers concerned without delay. Members are, therefore, requested not to deposit their notices either at the Table of the House or with any other officer/Branch of the Assembly Secretariat.

The hours specified for notices being received by Assembly Notice office are between 9.30 hours and 1000 hours every day except Saturday. Sunday or a Public Holiday. Notices left at the Notice office after 1800 hours are treated as given at 9.30 hours on the next working day. This is not intended to preclude Members from sending notices addressed to the Secretary by post.

Communications on different matters may not be combined in one letter.

Notice period required for some of the Notices which are frequently given by Members, is as under:-

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(i)	Questions - Starred & Unstarred	-	Not less than 12 clear days.
(:1)	Short Notice Question	-	Not less than . 3 clear days.
(iii)	calling Attention to matters of urgent public importance	_	one hour before commencement of the sitting.
(iv)	Adjournment Motion	-	-do-
(v)	Private Members' Resolutions		Not less than 10 days
(vi)	Private Members' Bills		15 days
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